

**National Company Law Appellate Tribunal, New Delhi**

**Principal Bench**

**Company Appeal (AT)(Ins.)No.1115 of 2020**

**IN THE MATTER OF:**

**Talha Yunus Sareshwala**

**...Appellant**

**Vs.**

**Parsoli Motor Works Pvt. Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant: Ms. Henna George, Ms. Purti Gupta, Mr. Arjun Sheth, Advocates.**

**For Respondent: Mr. Aditya Vikram Singh and Mr. Diwakar Maheshwari(Caveator), R3  
Mr. Shobhit Jain, R2  
Ms. Richa Sandilya, Mr. Kunal Tandon for R1**

**ORDER**

**(Through Virtual Mode)**

**23.03.2021:** Learned Counsel for Respondent No. 1 and 2 seeks and are granted one week's time to file reply affidavit.

Learned Counsel for Respondent No. 3 submits that he has already filed the reply affidavit through e-filing. He is directed to file the same in physical form and also provide the hard copy of the same to the Appellant Counsel within a week.

Rejoinder, if any, may be filed by the Appellant within one week thereafter.

**...contd./**

Let the matter be fixed for **'admission'(after notice) on 16<sup>th</sup> April, 2021.**

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[Kanthi Narahari]  
Member (Technical)**

Ss/RR